GOVERNMENT OF INDIA MINISTRY OF HOUSING AND URBAN AFFAIRS LOK SABHA UNSTARRED QUESTION NO. 692 TO BE ANSWERED ON DECEMBER 02, 2021

RELEASE OF PAYMENT TO CONTRACTOR BY DMRC

NO. 692: SHRI SUSHIL KUMAR SINGH:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether the Supreme Court had dismissed the plea of Delhi Metro Rail Corporation (DMRC) and upheld the arbitral award in favour of a private contractor and if so, the details thereof;
- (b) the details of the case and the amount awarded by the Supreme Court to the private player;
- (c) whether as per Government of India guidelines, an interim payment of 75 percent of the award value is to be paid immediately to avoid further interest burden and if so, the details thereof;
- (d) whether DMRC had already paid the interim payment of 75 percent of the cost awarded by Supreme Court to the contractor and it so, the details thereof; and
- (e) if not, the reasons therefor and the timeline by which DMRC proposes to release the payment to the contractor?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI KAUSHAL KISHORE)

(a) & (b): Yes, Sir. Delhi Metro Rail Corporation (DMRC) has informed that Hon'ble Supreme Court has passed a judgment dated 09/09/2021 in C.A. No. 5627 of 2021 titled Delhi Airport Metro Express Pvt. Ltd. (DAMEPL) vs. Delhi Metro Rail Corporation (DMRC) and C.A. No. 5628 of 2021 titled Delhi Metro Rail Corporation (DMRC) vs. Delhi Airport Metro Express Pvt. Ltd. (DAMEPL) wherein the Hon'ble Court has upheld the Arbitration award dated 11/05/2017 passed in the matter of Delhi Airport Metro Express Pvt. Ltd and Delhi Metro Rail Corporation. The Hon'ble Supreme Court while upholding the Arbitration award dated 11/05/2017, has not quantified any specified amount therein.

(c): No, Sir. The guidelines are meant to be acted at the time of challenging the award and not at this stage.

(d) & (e): No, Sir. DMRC has informed that interim payment of Rs. 678.42 crore has been deposited with the Axis Bank (financial lender) as per the order of Hon'ble High Court. No timeline for release of payment to the contractor has been worked out as legal course of action has not attained its finality in the enforcement petition filed by DAMEPL.

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